

[Shri Karmarkar]

I will try to reply to Shri Bhakta Darahan. I hope his argument will be appreciated in the appropriate quarters. He complained about the name. There is no particular advantage in removing old names unless they are so offensive. We do not want to substitute new names. We can have new names for new things. Anyhow, his observations will receive due consideration in due course. Anyhow, it is not a very important point. All the observations made on the floor of this House will receive due attention. That is all I have to say.

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

POINT RE EXPUNCTION

Acharya Kripalani (Sitamarhi) May I submit . . .

Mr. Speaker: Is it relating to this Bill?

Acharya Kripalani: No I am sorry, I have to interrupt the proceedings of this House. I have to refer to another matter. On the 27th November, I delivered a speech.

Mr. Speaker: Hon Members should always give some notice to me regarding these matters.

Acharya Kripalani: I gave you notice 13 days ago. You said that you will consider this matter. For 13 days nothing has been done. This is the last day and so I have ventured to raise it here. This is the first time that I have ever interrupted the proceedings of this House. Is it not a fact that I too am a representative of the people? Things were said against me which, I think, would prejudice my reputation. I very much hesitate to interrupt the proceedings of this House. As you know, though for years I am here, I have never, even once, raised a point of order.

Mr. Speaker: He should have met me this morning. He could have told me that since he did not receive any reply, he will raise this matter in the House.

Acharya Kripalani: On my statement you yourself said, if you remember it, that you will consider this question and let me know. Now 13 days have passed and as yet I have not heard anything from you. Let me make my point clear. You were good enough to expunge the word that I had used. I have submitted to you that earlier with an oblique reference this very word was used by the Finance Minister. You said that you will look into the matter.

Some Hon. Members: What is the word?

13 hrs.

Acharya Kripalani: The word was very innocent. It only meant in the dictionary, I think, spurious.

We are not great scholars in English. Sometimes we do not know what the word meant exactly. But, a friend of mine, Shri Feroze Gandhi referred to the dictionary and found out that the word that I had used meant only spurious. I think I am entitled to say that the ability of the Finance Minister is spurious.

Mr. Speaker: Very well.

Acharya Kripalani: Even then, if the word that I used was objectionable and you have ordered its expunction, you are within your rights. I cannot question your authority there. But, I submit that the word that the Finance Minister used with oblique reference to me also should be removed in fairness to me.

BUSINESS OF THE HOUSE

The Minister of Irrigation and Power (Shri S. K. Patil): I made a request to you that my Bill be taken now and I had also requested the Deputy Minister of Home Affairs. She has no objection.